

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.224/97

dt.26-3-97

Between

P.M. Munikrishnaiah

: Applicant

and

1. Union of India, rep. by  
Chairman  
Railway Board  
New Delhi

2. General Manager  
SC Rly., Rail Nilayam  
Secunderabad

3. Divnl. Rly. Manager(P)  
SC Rly, Guntakal 515801

4. D. Shanmugam  
SO II, Working in  
Carriage workshop, Tirupathi

: Respondents

Counsel for the applicant

: K.K. Chakravarthy

Counsel for the respondents

: K. Siva Reddy  
Addl. SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *8/26/93*

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## Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Sri K. K. Chakravarthy, learned counsel for the petitioner and Sri K. Shiva Reddy, learned counsel for the respondents.

1. In this OA, the applicant who retired as Head Clerk on 30-6-1996 had submitted a representation to the DRM on 28-8-1996 as seen from Annexure-A.5. His claim is based on the pay-fixation done in certain parallel instances pertaining to his colleagues who were similarly situated. If this is true, it is only right and proper that the case may be examined and necessary decision conveyed to him without delay. It is, therefore, directed that Respondent-3 shall have the case examined, decided and the decision communicated to the retired official (the applicant) within 45 days of the receipt of the copy of this order. A copy of this OA shall be sent to Respondent-3 alongwith his order to facilitate proper and expeditious examination of the case taking into consideration the facts mentioned in the OA.

2. Thus the application is disposed of at the admission stage.

  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : March 26, 97  
Dictated in Open Court

  
Deputy Registrar (DCC)

(26)

O.A.224/97

To

1. The Chairman, Railway Board,  
Union of India, New Delhi.
2. The General Manager, SC Rly,  
Railnilayam, Secunderabad.
3. The Divisional Railway Manager(P)  
SC Rly, Guntakal 1801.
4. ~~One copy to Mr. K. Siva Reddy, SC for Rlys, CAT.Hyd.~~
5. One copy to Mr. K. Siva Reddy, SC for Rlys, CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One copy to Hon'ble Member(A) CAT.Hyd.
8. One spare copy.

pvm.

25/4/97

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 26-3-1997

~~OPEN~~ JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

224 ] 97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

Central Administrative Tribunal

REPLY/DEPTCH

21 APR 1997

1890

HYDERABAD BENCH

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